

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S A.N.GASLINES PROJECTS PRIVATE LIMITED EARLIER OPERATING IN INSTALLATION OF GAS PIPELINES HAVING REGISTERED OFFICE AT PRAGATI VIHAR, KHODA COLONY, NOIDA, 201301

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.N.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S A.N.Gaslines Projects Private Limited AAMCA4207E U45201UP2014PTC062633
2.	Address of the registered office	Pragati Vihar, Khoda Colony, Noida, Uttar Pradesh, India, 201301
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Pragati Vihar, Khoda Colony, Noida, Uttar Pradesh, India, 201301
5.	Installed capacity of main products/ services	Not provided by the Promoters and Directors
6.	Quantity and value of main products/ services sold in last financial year	As per audited balance sheet for financial year 2018-2019, Company has revenue from sale of Services INR 25,03,95,024/-
7.	Number of employees/ workmen	Unit is closed, As per B/S as on 31.03.2019, No detail of number of employee has not been provided.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details of submission of EOI inter-alia comprising eligibility criteria other details can be obtained by visiting office at B-27, Sector – 47, Gautam Buddha Nagar, Noida -201301 or sending an email at cirp.angppl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	As mentioned in point number 8
10.	Last date for receipt of expression of interest	10.08.2025
11.	Date of issue of provisional list of prospective resolution applicants	20.08.2025
12.	Last date for submission of objections to provisional list	25.08.2025
13.	Date of issue of final list of prospective resolution applicants	04.09.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09.09.2025
15.	Last date for submission of resolution plans	09.10.2025
16.	Process email id to submit Expression of Interest	Cirp.angppl@gmail.com or physical copy at B-27, Sector – 47, Gautam Buddha Nagar, Noida -201301
17.	Details of the corporate debtor's registration status as MSME	Not Applicable

Deepak Kumar Agarwal Resolution Professional
M/S A.N.Gaslines Projects Private Limited (Under CIRP)
IBBI Registration no: IBBI/IPA-002/IP-N00584/2017-2018/11778
AFA Valid till: 31.12.2025
Registered Office with Board (IBBI): B-27, Sector – 47,
Gautam Buddha Nagar, Noida -201301
Email: Cirp.angppl@gmail.com,

Date: 26.07.2025

Place: Noida

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	45128240000020	1) Mr. Ratan Lal (Applicant), 2) Mrs. Poonam (Co- Applicant)	07.05.2025 Rs.1,85,758/- (Rupees One Lakh Eighty Five Thousand Seven Hundred and Fifty Eight Only) as on 05.05.2025	Date: 23.07.2025 Time: 05:17 P.M. Symbolic Possession

Description of Secured Asset: All that piece and parcel of the Immovable property bearing Ground Floor and First Floor (Without Roof Rights) in Part of Property No.110058, Gali Dharam Kanta Wali, Near Hari Mandir School, Motia Khan, Sadar Thana Road, Delhi-110006. Owned by **Mr. Ratan Lal, S/o. Chrinji Lal.**

Whereas the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Delhi NCR
Date: 26.07.2025
Sd/- Authorised Officer,
For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S A.N.GASLINES PROJECTS PRIVATE LIMITED EARLIER OPERATING IN INSTALLATION OF GAS PIPELINES HAVING REGISTERED OFFICE AT PRAGATI VIHAR, KHODA COLONY, NOIDA, 201301
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.N.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of interest
17.	Details of the corporate debtor's registration status as MSME

M/S A.N.Gaslines Projects Private Limited
UAS201UP201A4PT0C2633
Pragati Vihar, Khoda Colony, Noida, Uttar Pradesh, India, 201301
Not available
Pragati Vihar, Khoda Colony, Noida, Uttar Pradesh, India, 201301
Not provided by the Promoters and Directors
As per audited balance sheet for financial year 2018-2019, Company has revenue from sale of Services INR 25.03.95.024/-
Unit is closed. As per B/S as on 31.03.2019, No detail of number of employees has not been provided.
Further details of submission of EOI inter-alia comprising eligibility criteria other details can be obtained by visiting office at B-27, Sector - 47, Gautam Buddha Nagar, Noida -201301 or sending an email at crip.angpl@gmail.com
As mentioned in point number 8
10.08.2025
20.08.2025
25.08.2025
04.09.2025
09.09.2025
09.10.2025
Crip.angpl@gmail.com or physical copy at B-27, Sector - 47, Gautam Buddha Nagar, Noida -201301
Not Applicable

JANA SMALL FINANCE BANK
(A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Regional Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, Delhi-110005.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower/s, Co-Borrower/s, Guarantor/s and Mortgagors have availed loans from **Jana Small Finance Bank Limited**, by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as **Non performing Asset**, whereas **Jana Small Finance Bank Limited** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued **Demand notice** calling upon the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within **60 days** from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) Mr. Deepak (Applicant), 2) Mrs. Babita (Co-Applicant)	Loan Account No. 45269610000425 30410510005232 Loan Amount: Rs.29,88,000/- Rs.99,999/-	Details of Secured Assets: Mortgaged Immovable Property - Schedule Property: All that piece and parcel of the Immovable property 1 Kitta Plot No.430, Kharsa No.21/17, MCF No.6260, Nangla Enclave-1, Area Measuring 100 Sq.yards, situated in the Area of Waka Majia Nangla Gujran, Tehsil Badkhal, District, Faridabad. Owned by Mrs. Babita, W/o. Mr. Deepak. Bounded by: East: Deegar Araji, West: Deegar Araji, North: Rasta 18 Ft., South: Deegar Araji.	Date of NPA: 29.01.2025 Demand Notice Date: 18.07.2025	Rs.30,38,489/- (Rupees Thirty Eight Thousand Four Hundred and Eighty Nine Only) as of 17-07-2025

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within **60 days** of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Jana Small Finance Bank Limited** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to **Jana Small Finance Bank Limited** against the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 26.07.2025, Place: Delhi NCR
Sd/- Authorised Officer, For Jana Small Finance Bank Limited



ADITYA BIRLA CAPITAL LIMITED

Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266.
Corporate Office : 12th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

E-AUCTION SALE NOTICE

30 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.
Accordingly the Authorized Officer of Aditya Birla Capital Limited / Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Capital Limited will be held on "As is where is", "As is what is" and "Whatever there is" basis.

DATE & TIME OF E-AUCTION : 02.09.2025, BETWEEN 11:00 A.M. TO 01:00 P.M. LAST DATE OF RECEIPT OF KYC & EARNEST MONEY DEPOSIT (EMD) : 01.09.2025					
Sr. No.	Name of the Borrowers & Co-Borrowers	Description of Properties / Secured Assets and Date of Possession	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)/ Incremental Value (in Rs.)	Demand Notice Date & Total Amt. (in Rs.)
1	1. Mr. Prabhakar Amar Kumar, S/o. Jitendra Prasad Choudhary 2. Mrs. Nivedita Prabhakar, W/o. Prabhakar Amar Kumar LOAN A/C. NO. : ABND_ST5000000541877	All That Piece And Parcel Of The Built Up Property No RZ-A1/7 (Old Plot No.RZ/7) Land Area Measuring 68.888 Sq. Mtrs. Or 80 Sq. Yds. Out Of Kharsa No. 86/4, Situated In The Revenue Estate Of Village Palam, Delhi State, Delhi And Colony Known As Mahavir Enclave, New Delhi With The Free Hold Rights Of The Land Under The Said Property And Is Bounded As Under: East - RZ-6A, West - RZ-A-1/7A, North - 20 Ft. Rcc Street Front, South - Road	INR 1,30,00,000 (Rupees One Crore and Thirty Lacs Only)	INR 13,00,000 (Rupees Thirteen Lacs Only) Rs. 25,000/- (Rs. Twenty Five Thousand Only)	07.02.2025 & 1,03,47,084/- (Rupees One Crore Three Lakhs Forty Seven Thousand and Eighty Four Only) due as on 06.02.2025

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Capital Limited / Secured Creditor's website i.e. <https://abfi.adityabirlacapital.com/Pages/IndividualProperties-for-Auction-under-SARFAESI-Act.aspx> or <https://BidDeal.in>

Contact Nos.: Aditya Birla Capital Limited, Authorized Officer - 1) Mr. Apoorva Thomas Danthi - apoorva.danthi@adityabirlacapital.com, M. No. 9930909725 You may also visit nearest Branch or contact Aditya Birla Capital Limited 2) Mr. Jahirul Laskar : Jahirul.Laskar@adityabirlacapital.com M. No. +91 97060 03075, 3) Parneet Singh : parneet.singh@adityabirlacapital.com M. No. +91 97200 29337, 4) Ved Prakash Mishra - vedprakash.mishra@adityabirlacapital.com M. No. +91 90040 26790.

Place : Delhi
Date : 26.07.2025
Sd/- Authorised Officer,
Aditya Birla Capital Limited

खावसायिक न्यायालय (Commercial Court-1) गौतम बुद्ध नगर (कासना) ग्रेटर नोएडा, उ.प्र.
मूल वाद संख्या / 1137 / 2019
उत्तर - पत्र / उपस्थिति प्रस्तुत करने हेतु समन (आदेश 5 नियम 20 के अंतर्गत प्रकाशन द्वारा)
बैंक ऑफ महाराष्ट्र, एक निगमित संस्था, जो कि बैंकिंग कम्पनीए (एकीकृतित एण्ड ट्रांसफर ऑफ अफ़्टरटैकिंग) एक्ट 1970 के तहत निर्मित है, जिसका प्रधान कार्यालय - पुणे (महाराष्ट्र) है व अन्य शाखाओं के अतिरिक्त एक शाखा कार्यालय नवगुम मार्केट गजियाबाद (उ०प्र०) द्वारा प्रभावक व अधिकृत हस्ताक्षरकर्ता श्री राकेश कुमार रैना (आयु 52 वर्ष) पुत्र श्री राधा कृष्ण रैना, निवासी मकान नं० 165, निकट रोज पार्क, शाहीनवाड़ गार्डन एक्सटेंशन - 1, सहिबवादा, जिला गजियाबाद, आंध्र नं० 932922734948, मोबाइल नं० 09811568221, ईमेल आईडी bom378@mahabank.co.in
- वादी -
बनाम
1- श्री धर्मेन्द्र कुमार शर्मा पुत्र श्री हरी राम शर्मा, निवासी 31 / 284, ब्लॉक-31, त्रिलोकपुरी, हिमालपुरी, निकट गुरुद्वारा, नई दिल्ली-91, (बासिंग)
2- श्रीमती ज्योति शर्मा पत्नी श्री धर्मेन्द्र कुमार शर्मा, निवासी 31 / 284, ब्लॉक-31, त्रिलोकपुरी, हिमालपुरी, निकट गुरुद्वारा, नई दिल्ली-91, (बासिंग)
- प्रतिवादीगण -
उपरोक्त वाद में, ₹5,45,305/- की वसूली हेतु वाद अस्थायी बैंक द्वारा दायर किया गया है। आपके निर्दिष्ट किया जाता है कि समन के प्रकाशन के पश्चात दस्तावेजों व हस्तन्यायों के साथ अपना उत्तर / लिखित बयान (WS) न्यायालय में व्यक्तिगत रूप से या अपने अधिकृत अधिकृत अथवा विधिक प्रतिनिधि के माध्यम से प्रस्तुत करें तथा उसकी प्रति अस्थायी या उसके अधिवक्ता / अधिकृत अधिकृत को सौंपने के उपरांत न्यायालय में उपस्थित हों। आपके न्यायालय में दिनांक 24.09.2025 को प्रातः 10:30 बजे उपस्थित होना अनिवार्य है, अन्यथा वाद का निर्णय आपके अनुपस्थिति में पारित कर दिया जाएगा। दिनांक -25.07.2025
आदेश से मुसलिम खावसायिक न्यायालय (Commercial Court-1) गौतम बुद्ध नगर

In the court of Commercial Court-1 Gautam Buddha Nagar (Kasna) Greater Noida U.P. Original Suit/1181/2019
Summons for filing Reply & appearance by publication (Under order of 5, Rule 20)
Bank of Maharashtra and branches amongst others at 134, Navyug, Market, Ghaziabad (Authorised Officer- Rakesh Raina, age-53 y, Aadhar no -932922734948 Mobile no- 9811568221 Mail Id brmgr378@mahabank.co.in)
Applicant Bank
verses
1. Mr. Yogendra Asthansha s/o of Shri Brij Bihari Asthansha R/o Flat no 32, Samvad Vihar, Ahinsa Khand-2 Indrapuram Sahibabad Ghaziabad U.P.-201010 (Mobile 9818551296)
- Defendant (1)
2. Shri Brij Bihari Asthansha S/o of Shri Akhail Bahadur Asthansha R/o Flat no 32, Samvad Vihar, Ahinsa Khand-2 Indrapuram Sahibabad Ghaziabad U.P.-201010
- Defendant (2)
3. a) Director (by name) M/s Amrapali Leisure Valley, Pvt Ltd (Builder) CNR No: UPGZO50370132 Registered office- 307, 3rd Floor, Nipun Towers, Plot no 15, Community Centre, Karkadooma, Filing No: OS-3199/19 Delhi-110092
And also
b) Director (by name) M/s Amrapali Leisure Valley, Pvt Ltd (Builder) Corporate office- C-56/40, Sector 62, Noida
Defendant (3)
4. a) M/s Amrapali Leisure Valley, Pvt Ltd (Builder) Registered office- 307, 3rd Floor, Nipun Towers, Plot no 15, Community Centre, Karkadooma, Delhi-110092
And also
b) M/s Amrapali Leisure Valley, Pvt Ltd (Builder) Corporate office- C-56/40, Sector 62, Noida
-- Defendant (4)

In the above noted case, a **SUIT FOR RECOVERY OF Rs. 14,71,914/-** is filed by the applicant Bank, you are required to file reply/WS along with documents and affidavits personally or through your duly authorized agent or legal practitioner in this Court, after serving copy of the same on the applicant or his counsel/ duly authorized agent after publication of the summons and thereafter to appear before the Court on 30.07.2025 at 10.30 A.M, failing which the application shall be heard and decided in your absence.
Dated 25-7-25
By the order of Munsim Marsuin Commercial Court-1 Gautam Buddha Nagar

In the court of Commercial Court-1 Gautam Buddha Nagar (Kasna) Greater Noida U.P. Original Suit / 1273 / 2019
Summons for filing Reply & appearance by publication (Under order of 5, Rule 20)

In the matter of:-
Bank of Maharashtra constituted and functioning under the Banking Companies (Acquisition and transfer of undertaking) Act 5 of 5, 1970, carrying on business of Banking throughout India and having its Head office at Lok-mangal, 1501, Shivaji Nagar, Pune- 411005, and branches amongst others at 134, Navyug, Market, Ghaziabad (Authorised Officer- Rakesh Raina, age-53 y, Aadhar no -932922734948 Mobile no- 9811568221 Mail Id brmgr378@mahabank.co.in)
---Applicant Bank
Versus ---
1. **M/S Aman Steel Fabrication**
Prop. Sarfaraj Khan , Shop-SL-1 Shastri Nagar, Near Diamond Flyover , Ghaziabad U.P.-201001 (Mobile 9891697457)
Defendant
b) Also at
Mr. Sarfaraj Khan s/o Sh Babu Khan , Res. 96, village Raja Pur, Main Post office, Ghaziabad-201002

In the above noted case, a **SUIT FOR RECOVERY OF Rs. 10,21,537/-** is filed by the applicant Bank, you are required to file reply/WS along with documents and affidavits personally or through your duly authorized agent or legal practitioner in this Court, after serving copy of the same on the applicant or his counsel/ duly authorized agent after publication of the summons and thereafter to appear before the Court on 30.07.2025 at 10.30 A.M, failing which the application shall be heard and decided in your absence.
Dated
By the order of Munsim Commercial Court-1 Gautam Buddha Nagar

FORM NO.INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
Before the Central Government - Northern Region Bench, Delhi

In the matter of the Companies Act, 2013; Section 13(4) of Companies Act, 2013 and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of **WINNER GAMES AND TECHNOLOGIES PRIVATE LIMITED** having its registered office at 3rd Floor, Orchid Centre, Sector 53, Golf Course Road, Village Haidenper Vihar, DLF QE, Gurgaon, Haryana - 122002, Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on 4th July 2025 to enable the company to change its Registered Office from "State of Haryana" to "State of Tamil Nadu".
AAny person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi - 110003, within Fourteen days from the date of publication of this notice, with a copy to the applicant company at its registered office at the address mentioned below:
3rd Floor, Orchid Centre, Sector 53, Golf Course Road, Village Haidenper Vihar, DLF QE, Gurgaon, Haryana - 122002.
For and on behalf of the Applicant
WINNER GAMES AND TECHNOLOGIES PRIVATE LIMITED
Sd/-
Neelamegam Thamarakkannan
Director
DIN: 08744602
Date: 26.07.2025
Place: Gurgaon

INDIA SHELTER FINANCE CORPORATION LTD.

Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) of that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to as the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No. 15, Institutional Area, Sector 44 Gurugram Haryana -122002, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number & Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
LABNVLONS0000005060544 (AP-10137213) & HLBCHLONS00005060743 (AP-10143810)	12-04-2024 And Rs. 8,39,640/- (Eight lakh thirty nine thousand six hundred forty Rupees only) Bid Increase Amount 10000/-	13.09.2024 Symbolic Possession Total Outstanding as On 12-04-2024 Rs. 8,39,640/- (Eight lakh thirty nine thousand six hundred forty Rupees only) & interest and charges accruing to the Loan Accounts after 13th April 2024.	Rs. 309700/- (Rupees Three Lakh Nine Hundred and Seven Hundred only) Earnest Money Deposit (EMD) Rs. 30970/- (Thirty thousand Nine Hundred and seventy only)	06-08-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 07-08-2025 Date & Time of Auction 13-08-2025 (Auction Time 10:00 AM to 5:00 PM)

Description Of The Immovable Property/ Secured Asset :- All that part and parcel of the property situated at All that part and parcel of the property situated at Patta No. 08 Gram & Gram Panchayat Kodja Jodwara The Jaswantpura Jalore Rajasthan 343029 Rajasthan BOUNDARY:- East- Rasta, West-Kishore Giri house, North- Rasta, South-Rasta

Place of EMD Deposition/Place of Auction: 1st Floor, Shri Shyam Plaza Complex Raniwada, By Pass, Road, Bhnimal, Jalore, Rajasthan 343029
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

Loan Account Number/AP Number & Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
LA20CLLONS0000005058045/AP-10132622) 1.MR./ MRS. Asha Pallwal & 2.MR./ MRS. Om Prakash Pallwal	11-10-2024 And Rs. 8,45,801/- (Eight lakh Forty five thousand Eight hundred one Rupees only) Bid Increase Amount 10000/-	08.01.2025 Symbolic Possession Total Outstanding as On 11-10-2024 Rs. 8,45,801/- (Eight lakh Forty five thousand Eight hundred one Rupees only) & interest and charges accruing to the Loan Accounts after 12 th Oct 2024	Rs. 627200/- (Rupees Six Lakh Twenty seven thousand and two hundred only) Earnest Money Deposit (EMD) Rs. 62720/- (Sixty two thousand Seven Hundred and Twenty only)	08-08-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 12-08-2025 Date & Time of Auction 13-08-2025 (Auction Time 10:00 AM to 5:00 PM)

Description Of The Immovable Property/ Secured Asset :- All that part and parcel of the property situated at All that part and parcel of the property situated at Patta No. 29 Gram & Gram Panchayat Chhila Panchayat Samiti Phalodi Dist. Jodhpur Rajasthan 342301 Total Land admeasuring 3060 sq feet BOUNDARY:- North -Chowk South-Kishan Lal , East-Bhanwar Lal S/O Jeth Mal West- Sangi Dan S/O Chhuni Lal

Place of EMD Deposition/Place of Auction: 1st Floor, Shri Shyam Plaza Complex Raniwada, By Pass, Road, Bhnimal, Jalore, Rajasthan 343029
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

Loan Account Number/AP Number & Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
HL20CHLONS0000005068587/AP-10161372) MR./ MRS. Sarita Kumari & 2.MR./ MRS. Ramesh Kumar	12-09-2024 And Rs. 11,43,780/- (Eleven Lakh Forty Three Thousand Seven Hundred Eight Rupees only) Bid Increase Amount 10000/-	14.02.2025 Symbolic Possession Total Outstanding as On 12-09-2024 Rs. 11,43,780/- (Eleven Lakh Forty Three Thousand Seven Hundred Eight Rupees only) & interest and charges accruing to the Loan Accounts after 13 th Oct 2024.	Rs. 800000/- (Rupees Eight Lakh only) Earnest Money Deposit (EMD) Rs. 80000/- (Eighty Thousand only)	11-08-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 12-08-2025 Date & Time of Auction 13-08-2025 (Auction Time 10:00 AM to 5:00 PM)

Description Of The Immovable Property/ Secured Asset :- All that part and parcel of the property situated at All that part and parcel of the property situated at Patta NO. 6 Hopardi Th. Phalodi Jodhpur RAJ. 342301 Total Land admeasuring 189.32 sq yd BOUNDARY:- North - East- Goml Bhniram, south- self land, East_ Goml/BhoniRam, West- Road

Place of EMD Deposition/Place of Auction: 1st Floor, Shri Shyam Plaza Complex Raniwada, By Pass, Road, Bhnimal, Jalore, Rajasthan 343029
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

Loan Account Number/AP Number & Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
HL34CHLONS000000509346/AP-10139586 MR./ MRS. Sugna Devi & 2.MR./ MRS. Babu Lai	11-10-2024 And Rs. 5,82,097/- (Five Lakh Eighty Two Thousand Ninety Seven Rupees only) Bid Increase Amount 10000/-	08.01.2025 Symbolic Possession Total Outstanding as On 11-10-2024 Rs. 5,82,097/- (Five Lakh Eighty Two Thousand Ninety Seven Rupees only) & interest and charges accruing to the Loan Accounts after 12 th Oct 2024.	Rs. 4,56,700/- (Rupees Four Lakh Fifty Six Thousand and Seventy Six) Earnest Money Deposit (EMD) Rs. 45670/- (Forty Five thousand Six Hundred and Seventy Only)	11-08-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 12-08-2025 Date & Time of Auction 13-08-2025 (Auction Time 10:00 AM to 5:00 PM)

Description Of The Immovable Property/ Secured Asset :- All that part and parcel of the property situated at Patta No.04, Missal 1/2019-20 Kharsa No.21 Gram Panchayat Ramsani, Panchayat Samiti Bilara Dist Jodhpur Raj 342601 , Total land admeasuring 1730 sq feet BOUNDARY:- East- Rasta, West- Rasta, North-H/O Vidhya devi W/O uda Ram South- H/O Tejram Pemam Ram

Place of EMD Deposition/Place of Auction: India Shelter Finance Corporation Limited (Plot No. A-94/95, "Shiv Gouri Plaza" Akhaila Circle, Jodhpur Rajasthan-342001)
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

For detailed terms and condition of the sale, please refer to the Secured Creditor's website www.indiashtelter.in or contact Authorized Officer-Vinay Rana (7988605030)
Date: 26.07.2025 Place: RAJASTHAN
For India Shelter Finance Corporation Ltd

JANA SMALL FINANCE BANK
(A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: Basement, U.P Tower B 7-8 & G 7-8, Sanjay Palace, Agra, Uttar Pradesh